

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF SESHA SAILA POWER AND ENGINEERING PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SESHA SAILA POWER AND ENGINEERING PRIVATE LIMITED
2. Date of incorporation of corporate debtor	10th June, 2003
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956; Registrar of Companies, Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109TG2003PTC041135
5. Address of the registered office and principal office (if any) of corporate debtor	PLOT NO.16,R & D DIFENCE ENCLAVE, SIKH VILLAGE, SECUNDERABAD Hyderabad, TG 500003
6. Date of closure of Insolvency Resolution Process	13th June, 2022 i. e. date of uploading of the NCLT order for liquidation of Corporate Debtor on its portal.
7. Liquidation commencement date of corporate debtor	13th June, 2022 i. e. date of uploading of the NCLT order for liquidation of Corporate Debtor on its portal.
8. Name and registration number of the insolvency professional acting as liquidator	Mr. Anil Seetaram Vaidya Registration No.: IBBI/PA-002/IP-N00067/2016-2017/10145
9. Address and e-mail of the liquidator, as registered with the Board	Address: Plot no. 107, Survey no. 62/65, Mahatma Society, Bhusari Colony, Kothrud, Pune- 411038. Email: anilvaidya38@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: Plot no. 107, Survey no. 62/65, Mahatma Society, Bhusari Colony, Kothrud, Pune- 411038. Email: anilvaidya38@gmail.com
11. Last date for submission of claims	12th July, 2022

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench has ordered the commencement of liquidation of Sessa Saila Power and Engineering Private Limited on 13th June, 2022.

The stakeholders of Sessa Saila Power and Engineering Private Limited are hereby called upon to submit their claims with proof on or before 12th July, 2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

(Anil Seetaram Vaidya)
Liquidator

Date: 15th June, 2022
Place: Pune